

ITEM NO.32

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
19303/2016

(Arising out of impugned final judgment and order dated 18/05/2016  
in CMWP No. 12063/2002 passed by the High Court Of Judicature at  
Allahabad)

VED PRAKASH AND ANR.

Petitioner(s)

VERSUS

STATE OF UP AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 21/10/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Amit Khemka, Adv.  
Mr. Ambhoj Kumar Sinha, Adv.  
Mr. Rishi Sehgal, Adv.  
Ms. Nidhi Bhuwania, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

It is seen from the pleadings that Section 4(1) Notification  
under the Land Acquisition Act, 1894 was issued on 26.01.2000.  
It is submitted by the learned counsel for the petitioners that  
so far, no Award has been passed and no compensation has been  
paid under the Land Acquisition Act, 1894.

It is further submitted that the petitioners are still in  
possession of the property and, therefore, Section 24 of The  
Right to Fair Compensation and Transparency in Land Acquisition,

Rehabilitation and Resettlement Act, 2013 would apply as far as the acquisition proceedings initiated under the 1894 Act are concerned.

In view of the above submission, issue notice returnable in four weeks.

(Jayant Kumar Arora)  
Court Master

(Renu Diwan)  
Assistant Registrar